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PART-II, SECTION-3, SUB SECTION (ii)

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION No. 45 (RE-99)/ 1997-2002

NEW DELHI the 13th January, 2000

S.O(E) In exercise of powers conferred by section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No. 22 of 1992) read with paragraph 4.11 of the Export and Import Policy, 1997-2002 (incorporating amendment made upto 31.3.99), the Central Government hereby makes following amendments in Schedule 2, Table-B of the book titled ITC(HS) Classifications of Export and Imports items, 1997-2002.

The following entry at code no.4101(b) relating to Hides and Skins may be amended as under:-

Code	Items description	Policy	Nature of Restriction
4101(b)	(i) All categories of semi processed hides and skin and wet blue hides and skins and crust leather excluding E.I tanned hides and skin.	Restricted	Export permitted under licence

	(ii) E.I tanned hides and skin.	Free	The exporter shall be required to register the export contract with the Council for Leather Exports indicating the price, quantity etc.
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This issues in public interest.

Sd/-

(N.L.Lakhanpal)

Director General of Foreign Trade and Ex-officio

Additional secretary to the Government of India

Copy to all concerned:

(Ajay Sahai)

Jt. Director General of Foreign Trade

(F.No. 01/91/180/450/AM00/PC-III)